TANZEEM-E-SUFIA

ν.

BIBI HALIMAN AND ORS.

SEPTEMBER 3, 2002

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[R.C. LAHOTI AND BRIJESH KUMAR, JJ.]

Code of Civil Procedure, 1908—Order XXI Rules 97, 99 and 101—Objection of third party in possession of suit premises—Decree for eviction—Execution petition—Third party filed title suit with prayer for declaration that decree was not binding on it and Caveat for being heard in application under Order XXI Rule 97—Decree holder filing petition for issuance of writ of delivery of possession—Plea of third party to be heard in the petition treating it as application under Order XXI Rule 97 rejected by executing Court—High Court also denying in view of the suit by third party for the same relief—On appeal, held third party entitled to be heard in the petition as it was actually application under Order XXI Rule 97—Questions relating to right, title or interest in property relevant for adjudication of application under Order XXI Rule 97 shall be dealt within the application and not by separate suit.

Respondent filed title suit for eviction of defendants which was decreed. She filed execution petition for obtaining possession. Judgment Debtor No.7 did not vacate the premises and told the Nazir that the premises belonged to the appellant-a Sufi Ashram. Appellant (objector) filed application u/s 15, CPC which was registered by trial court. In revision High Court held that the application of the appellant-objector (a 3rd party) was premature as the decree holder-respondents had not filed an application under Order 21 Rule 97 CPC.

Appellants apart from filing a separate title suit regarding the same property, filed a Caveat in the aforementioned execution case, for being heard in application under Order 21 Rule 97 CPC filed by the decree holder.

Decree holder-respondents filed a petition for issuance of writ of delivery of possession. Appellant requested the executing Court to treat the petition as an application under Order 21 Rule 97 CPC. Executing Court rejected the prayer of the appellant holding that appellant had no

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locus standi to raise objection and the only remedy available to him was A under Order 21 Rule 99 CPC. In revision, High Court held that since appellant had already filed title suit for declaration that the suit filed by the respondent-decree holder was not binding on it, it could not invoke provisions of Order 21 Rule 97 for the same relief.

In appeal to this Court, appellant contended that the petition of decree-holder for issuance of writ of delivery of possession should be treated as an application under Order 21 Rule 97 CPC, and in that event appellant would be entitled to file objection as a third party in possession.

Allowing the appeal, the Court

HELD: 1. The petition for issuance of writ of delivery of possession is actually an application under Order 21 Rule 97 CPC. Though it is not specifically indicated, but a perusal of the application shows that the resistance/obstruction in delivery of possession, by and at the instance of the appellant is clearly indicated therein. It is mentioned that office of D appellant-society is being run in a portion of the premises in question. It is also stated that one person has been set up by the judgment debtor as Secretary of the society. A prayer has been made for delivery of possession by removing all obstructions with the assistance of armed police and lady constables etc. Such an application is envisaged under Order 21 Rule 97 CPC and that being the position, it entitles the appellant to be heard before passing any order on the application moved by the decree holder. The appellant took extra precaution to inform the Court about its intention to file objections before hand and requested for a hearing. Once an application was moved by the decree-holder, there was no occasion to refuse hearing to the appellant. [13-G-H; 14-A-C]

2. In the instant case, the appellant is claiming its independent right over the property and asserts its possession thereof. Order 21 Rule 101 clearly provides that all questions relating to right, title or interest in property relevant to the adjudication of the application, shall be dealt within the application and not by a separate suit. The High Court therefore, erred in refusing to hear the appellant, on the ground that it has already filed a suit for declaration of its title and for declaration that the decree passed in title suit filed by the decree-holder-respondents is not binding on it. The reasoning given by the executing Court while rejecting the application of the appellant that the remedy of the appellant would 44 \mathbf{C}

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A only lie by moving an application under Order 21 Rule 99 CPC is also erroneous. [14-G, H; 15-A]

Brahmdeo Chaudhary v. Rishikesh Prasad Jaiswal and Anr., [1997] 3 SCC 694, relied on.

- B Shreenath and Anr. v. Rajesh and Ors., [1998] 4 SCC 543, referred to.
 - 3. The executing court shall dispose of the application for issuance of writ of delivery of possession, moved by the decree-holder-respondents afresh after giving an opportunity of hearing to the appellant.

CIVIL APPELLATE JURISDICTION: Civil Appeal No. 5457 of 2002.

From the Judgment and Order dated 30.8.01 of the Jharkhand High Court in C.R. No. 342/2001.

S.B. Sanyal and Mrs. Sumita Mukherjee, for the Appellants.

Feroze Ahmad, R.S. Sharma, S.K. Upadhyay and Ranjan Dwivedi, for the Respondent.

E The Judgment of the Court was delivered by

BRIJESH KUMAR, J. Leave granted.

Heard learned counsel for the parties.

F While issuing notice on 28.9.2001, this Court passed the following order:

"Issue notice limited to the question as to why the petitioner should not be allowed to pursue at least one of the two remedies either to proceed with application under Order XXI rule 97 C.P.C. or with civil suit. Until further orders the petitioner shall not be removed from possession in execution of decree."

The brief facts of the case are that the respondent Bibi Haliman and others had filed a title suit No. 8 of 1983 for eviction of the defendants. The suit relates to holding No. 116 (Old)/182 (New) situated in ward No. 2 of Giridhih H Municipality. The suit was decreed in favour of Bibi Haliman in pursuance

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The appellant also filed a title suit No. 66 of 1993 against the decree holders in respect of the same premises with a prayer for declaration of title in their favour, confirmation of possession and in case found dispossessed during the pendency of the suit, then a decree for recovery of possession was also prayed for. It was further prayed that decree obtained in title suit No. 8 of 1983 be declared not binding on the plaintiff, namely the present appellant. In Execution case No. 12 of 1984, the appellant filed a caveat under Section 48 of the Civil Procedure Code praying that in case any application under Order 21 Rule 97 CPC is filed by the decree holder in that event caveator may be heard before passing any order on such an application. The decree holder, thereafter filed a petition dated 13.3.1995, for issuance of writ of a delivery of possession. The appellant requested the executing court to treat the said application dated 13.3.1995 moved by decree holder as a petition under Order 21 Rule 97 CPC. The executing court by order 17.8.2001, rejected the prayer of the appellant to treat the application dated 13.3.1995 as a

A petition under Order 21 Rule 97 CPC observing that appellant had no *locus* standi to raise objection and only remedy available to him would be to move the executing court under Order 21 Rule 99 CPC and ordered for delivery of possession to the decree holder.

B dated 17.8.2001 passed by the executing court. In the High Court it was submitted that a 3rd party in possession is entitled to file objections in proceedings initiated by the decree holder under order 21 Rule 97 CPC for delivery of possession. The High Court rejected the revision observing that the appellant has already filed a suit for declaration of title after declaring the decree passed in title suit No. 8 of 1983 as not binding on it and for confirmation of its possession etc. over the property in question. Therefore, it was not entitled to invoke the provisions of Order 21 Rule 97 CPC for the same relief.

Shri Sanyal, learned senior counsel appearing for the appellant has vehemently urged that the petition dated 13.3.95 moved by the Decree holder for delivery of possession before the executing court, should be treated as an application under Order 21 Rule 97 CPC. And in that event, the appellant shall be entitled to file objections before the Executing court as a 3rd party in possession and such objections are liable to be decided in accordance with law.

A perusal of Order 21 Rule 97 shall facilitate the proper appreciation of the contentions raised on behalf of the appellant. It reads as follows:

- F (1) Where the holder of a decree for the possession of immovable property property or the purchaser of any such property sold in execution of a decree is resisted or obstructed by any person obtaining possession of the property, he may make an application to the Court complaining of such resistance or obstruction.
- G (2) Where any application is made under sub-rule (1), the court shall proceed to adjudicate upon the application in accordance with the provisions herein contained."

The above noted provision entitles the decree holder to bring it to the notice of the execution court the fact that the execution of the decree is being H resisted or obstructed by any person in possession of the property. The

TANZEEM-E-SUFIA v. BIBI HALIMAN [BRIJESH KUMAR, J.] . 13

executing court would adjudicate upon the application made under sub-rule A (1) of Rule 97 in accordance with law.

We may also peruse Rule 99 Order 21, which reads as under:

- 99. Dispossession by decree-holder or purchaser:-(1) Where any person other than the judgment debtor is dispossessed of immovable property by the holder of a decree for the possession of such property or, where such property has been sold in execution of a decree, by the purchaser thereof, he may make an application to the Court complaining of such dispossession.
- (2) Where any such application is made, the Court shall proceed to adjudicate upon the application in accordance with the provisions herein contained."

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The above provision is to be availed of after a person in possession claiming its independent right is dispossessed, in that event such the 3rd person can complain of dispossession to the executing court.

It will also be appropriate to peruse Rule 101 of Order 21, it reads as under:

101. Question to be determined All questions (including questions relating to title or interest in the property) arising between the parties to a proceeding on an application under rule 97 or rule 99 or their representatives and relevant to the adjudication of the application, shall be determined by the Court dealing with the application, and not by a separate suit and for this purpose, the Court shall, notwithstanding anything to the contrary contained in any other law for the time being in force, be deemed to have jurisdiction to decide such questions."

We have already seen that the decree obtained by the decree holder could not be executed by the respondents in so far as it related to defendant No. 7. As against others the decree had been executed. The decree holder thus filed an application, dated 13.3.95 for issuance of writ of delivery of possession. The appellant requested that it may be treated as an application by the decree holder under Order 21 Rule 97. We feel that the petition dated 13.3.95 is actually an application under Order 21 Rule 97 CPC. Though the said provision is not specifically indicated in the application but a perusal of the application shows that the resistance/obstruction in delivery of possession, by and at the instance of the appellant is clearly indicated therein. It is

A mentioned that office of Tanzeem-e-Sufia known as Sufia Ashram, is being run in a portion of the premises in question. It is also stated that one Ashok Kumar Gupta has been set up by the judgment debtor as Secretary of the society. A prayer has been made for delivery of possession by removing all obstructions with the assistance of armed police and lady constables etc.

Such an application is envisaged under Order 21 Rule 97 CPC and that being the position, it entitles the appellant to be heard before passing any order on the application moved by the decree holder. There is no question of treating the application dated 13.3.95 as one under Order 21 Rule 97, in fact it is an application under that provision. The appellant took extra precaution to inform the court about its intention to file objections before hand and requested for a hearing. Once an application was moved by the decree-holder on 13.3.95 there was no occasion to refuse hearing to the appellant. According to the appellant it is in possession of the property having been gifted to it by one of its followers viz. Chandobibi.

In support of the contention raised on behalf of the appellant Shri Sanyal placed reliance upon a decision of this Court reported in [1998] 4 SCC 543 Shreemath and Anr. v. Rajesh and Ors. It has been held in this case that the term "any person" includes even a person not bound by the decree who shall also be entitled to file objections. It has been so provided to widen the scope of Order 21 rule 97, so that all such matters may be decided at the execution stage itself to curtail the lengthy procedure of an independent suit claiming a right not to be dispossessed from the property covered by the decree of a Court. Another decision relied upon is reported in [1997] 3 SCC 694 Brahmdeo Chaudhary v. Rishikesh Prasad Jaiswal and Anr. It has been held that the executing court must first adjudicate upon the objection of the objector on merits under Rule 97 (2) of order 21 CPC. It is also observed that it should not be insisted that possession be handed over first and an application under Order 21 Rule 99 be moved later on complaining about dispossession.

We find that in the case in hand the appellant is claiming its independent right over the property and asserts its possession thereof. Order 21 Rule 101 clearly provides that all questions relating to right, title or interest in property relevant to the adjudication of the application, shall be dealt with the application and not by a separate suit. The High Court therefore, erred in refusing to hear the appellant, on the ground that it has already filed a suit for declaration of its title and for declaration that the decree passed in title suit No. 8 of 1983 is not binding on it. The provision contained under Order 21 Rule 101 CPC seems to have escaped notice of the High Court while passing the order. We

would also like to observe that the reasoning given by the execution Court A while rejecting the application of the appellant as indicated in the order of the High Court, that the remedy of the appellant would only lie by moving an application under Order 21 Rule 99 CPC is also erroneous as in case of Brahamdeo Chaudhary' (supra). it has been held that it should not be insisted that possession be delivered first and the objector may later on move the Court under Order 21 Rule 99 CPC.

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For the reasons indicated above, we allow the appeal and set aside the judgment and order passed by the High Court as well as passed by the executing court. We further provide that the executing court shall dispose of the application dated 13.3.95 moved by the respondents afresh after giving an opportunity of hearing to the appellant. In the interest of justice it is desirable that the application is disposed of expeditiously.

Costs easy.

K.K.T.

Appeal allowed.